Disciplinary action may also be taken against Government servants who are habitually late. Early leaving is also to be treated in the same manner as late coming.

- 5. These orders come into force with immediate effect.
- 6. All Ministries/Departments are requested to bring this to the notice of all concerned.

(J.A. Vaidyanathan)

Director (Establishment)

Tel: 23093179

To:

All Ministries/Departments (As per standard list)

Reduction in upper age limit and attempts for UPSC exam

2118. SHRI M.P. ACHUTHAN

SHRI A.K. SELVARAJ:

SHRI D. RAJA:

SHRI D. KUPENDRA REDDY:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government is considering to reduce the upper age limit and number of attempts of applicants for civil service examination with effect from 2015, if so, the details thereof; and
- (b) whether there would be an additional two years for physically challenged candidates in each category, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) At present, no such proposal is under consideration of the Government.

Exemption from routine transfer

2119. SHRI A. K. SELVARAJ:

SHRI PANKAJ BORA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government proposes to exempt the personnel having an Autistic child and elderly parents from routine transfer to take care of them, if so, the details thereof; and

(b) the details of proposals pending in different PSUs, requesting to return to home sector ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Department of Personnel and Training has issued an Office Memorandum No. 42011/3/2014-Estt. (Res) dated the 6th June, 2014 and 17th November, 2014 exempting a Government employee, who is also a care giver of disabled child from the routine exercise of transfer/rotational transfer subject to the administrative constraints. These Office Memorandums stipulate that the word 'disabled' includes (i) blindness or low vision (ii) hearing impairment (iii) locomotor disability or Cerebral Palsy (iv) leprosy cured (v) mental retardation (vi) mental illness and (vii) multiple disabilities (viii) Autism.

(b) No Centralized data is maintained in this regard.

Complaints received in PMO

†2120. SHRI RAMDAS ATHAWALE: Will the PRIME MINISTER be pleased to state:

- (a) the average number of public complaints received in the Prime Minister's office per month;
- (b) the number of the complaints redressed and the number of complaints lying pending as on date along with the dates of their pendency;
- (c) the nature of these complaints and out of them the number of the complaints related to the Capital of Delhi; and
- (d) whether Government proposes to set up the system for public grievances redressal at the block level/district level ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) Around 23,000 petitions are received every month in the Prime Minister's Office. Public Wing of the PMO processes the petitions received from the citizens as per the prescribed guidelines and forwards the actionable petitions to the Secretaries of the Ministries/Departments of the Government of India and Chief Secretaries of the State Governments for taking action as appropriate. The redressal of the grievance of the Citizen is done by the concerned authorities to whom the petitions are forwarded.

(d) The Government has already established an internet based Centralized Public Grievance Redress and Monitoring System (CPGRAMS) to facilitate citizens to lodge their grievances from anywhere, anytime for redressal.

[†]Original notice of the question was received in Hindi.